

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/MP/2024 alongwith 22/IA/2025

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges, including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondent : APCPDCL and 4 others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourabh Gupta, Advocate, GVKGPL
Shri Puneet Yadav, Advocate, GVKGPL
Shri Akshansh Gupta, Advocate, GVKGPL
Shri L.P. Tiwari, GVKGPL
Ms. Swapna Seshadri., Advocate, AP Telangana Discoms
Ms. Harsha V Rao, Advocate, AP Telangana Discoms
Ms. Aishwarya, Advocate, AP Telangana Discoms
Shri Vaibhav Sharma, Advocate, AP Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file its rejoinder to the reply filed by the Respondents to the IA No. 22/2025 seeking amendment of the Petition for incorporation of an additional claim. This request was not opposed by the learned counsel for the Respondents.

2. The Commission, after hearing the parties, permitted the Petitioner to file its rejoinder in the IA, on or before **17.8.2026**, after serving a copy on the Respondents.
3. The Petition, along with the IA, shall be listed for hearing on **8.9.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

